

## **ANNEXURE-XIX**

**Haryana Government Gazette notification dated the 24<sup>th</sup> November, 1995**

**Haryana Government**

**Revenue Department**

**Notification**

**The 9<sup>th</sup> November, 1995**

No. 1297 – R – II – 95 / 6933. In exercise of the power conferred by Clause (a) of Section 2 of Haryana Public Premises and Land (Eviction and Rate Recovery) Act, 1972, the Governor of Haryana hereby appoints all Divisional Forest Officers in the State as Collectors for performing the function of the Collector under the said Act, within the limits of their respective Divisions.

**J.D. Gupta**

**Secretary to Government, Haryana  
Revenue Department**